264	Written Answers to	[RAJYA SABHA]	Unstarred Questions	
1	2		3	
19.	NISSA Kendrapara	305,100		
20.	National Dev. Institute Jammu J & K		114,412	
	Total Released in	2010-11	8,893,882	

Increase in Child Labour Despite Ban on it

892. DR. T. SUBBARAMI REDDY:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether child labour is increasing inspite of ban on it;
- (b) if so, the details thereof and the number of child labourers in the country;
- (c) the measures taken by Government to eradicate child labour system completely from the country;
- (d) whether any convictions have taken place during the last three years on charges of engaging child labour; and
 - (e) if so, the State-wise details thereof?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) and (b) As per 2001 census, the total number of working children between the age group 5-14 years in the country was 1.26 crore. However, as per NSSO survey 2009-10, the working children are estimated at 49.84 lakh which shows declining trend.

- (c) Child Labour is a complex socio-economic problem, which needs sustained efforts over a long period of time. Considering the nature and magnitude of the problem, Government is following a sequential approach of first covering children working in hazardous occupations/processes. Under the Child Labour Policy, Government of India follows a multi-pronged approach with the following three major elements:
 - (i) legal action plan.
 - (ii) focus on general development programmes for the benefit of the families of Child Labour; and
 - (iii) project-based action in areas of high concentration of Child labour.

The above measures have yielded positive results in process of eradication of child labour.

(d) and (e) Central/State Governments are the appropriate authorities for enforcement of the provisions of the Child Labour (Prohibition & Regulation) Act for

the areas falling under their jurisdiction. As per information available, details of convictions made during last three years, state-wise is given in Statement.

Statement Details of the Conviction made State-wise during the last three Years

State	No. of Convictions			
	2008	2009	2010	
1	2	3	4	
Admn and Nico I. UT	Nil	Nil	Nil	
Andhra Pradesh	5	23	22	
Arunachal Pradesh	Nil	Nil	Nil	
Assam	2	NA	1	
Bihar	45 from 2007-2011			
Chandigarh U.T.	Nil	Nil	6	
Dadra and Nagar H. U.T.	Nil	Nil	Nil	
Daman and Diu U.T.	Nil	Nil	Nil	
Delhi	14	4	NA	
Gujarat	17	16	23	
Haryana	43	33	81	
Himachal Pradesh	Nil	Nil	Nil	
Jammu and Kashmir	25	62	19	
Jharkhand	1	5	3	
Karnataka	89	311	12	
Kerala	4	Nil	Nil	
Lakshadweep U.T.	Nil	Nil	Nil	
Madhya Pradesh	68	447	324	
Maharashtra	4	10	1	
Manipur	Nil	Nil	Nil	
Meghalaya	Nil	Nil	Nil	
Mizoram	Nil	Nil	Nil	

266 Written Answers to	[RAJYA SABHA]	Unstarred Questions		
1	2	3	4	
Nagaland	Nil	Nil	Nil	
Orissa	7	Nil	1	
Pondicherry U.T.	Nil	Nil	Nil	
Punjab	100	29	251	
Rajasthan	2	15	5	
Sikkim	Nil	Nil	Nil	
Tamil Nadu	295	178	56	
Tripura	Nil	Nil	Nil	
Uttar Pradesh	99	198	444	
Uttarakhand	Nil	1	2	
West Bengal	Nil	Nil	Nil	

SC/ST Beneficiaries Enrolled with ESIC

893. SHRI AMBETH RAJAN:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state: the State-wise details of beneficiaries belonging to SC and ST categories, who have been enrolled with Employee State Insurance Corporation (ESIC) during the last three years?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): The employees covered/coverable under Employees' State Insurance Act, 1948 are not required to mention his/her category while submitting their Declaration Form for coverage to Employees State Insurance Corporation (ESIC). Therefore, category wise list of beneficiaries is not maintained in ESIC.

Need to Amend the Existing Labour Laws

894. SHRI A.A. JINNAH:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state :

- (a) whether Government has any proposal to strengthen or amend the existing labour laws as they are insufficient to maintain growth in the manufacturing sector;
- (b) if so, the details thereof and whether rapid growth has created a skill shortage and skill mismatch in the country; and
- (c) if so, the details thereof and the steps taken by Government to solve this issue?